attitude by some of the Government Members. This is very unfortunate. This should never be done. (Interruptions)

SHRI N. K. P. SALVE: On your back they got permission from the Chairman. (Interruptions)

श्री रफीक श्रीलम (बिहार): श्राज फाइडे है। नमाज का वक्त हो गया है। ...(ब्यवधान)

हमें नमाज को जाना है।

SHRI YASHWANT SINHA (Bihar): They are only interested in clocking the proceedings of the House. That is what they want. (Interruptions) They don't want to listen, I tell you. This is what it is It was a conspiracy. (Interruptions)

THE DEPUTY CHAIRMAN: The House is adjourned for lunch till 2-30 P.M.

The House then adjourned for lunch at one minute past one of the clock.

The House re-assembled after lunch at thirty-two minutes psat two of the clock, The Vice-Chairman (Shri M. A. Baby) in the Chair,

ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT AND OTHER BUSINESS

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIA-MENTARY AFFAIRS (SHRI JA-

GDEEP DHANKHAR): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 28th May, 1990, will consist of:—

time

- Consideration and return/passing of the following Bills as passed by Lok Sabha:
- (a) The Union Duties of Excise (Distribution) Amendment Bill, 1990.
- (b) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1990
- (c) The Gold (Control) Repeal Bill, 1990.
- 2. Further discussion on the working of the Ministry of Civil Aviation.
- 3. Further discussion on rise in prices.
- 4. Consideration and passing of the following Bills as passed by Lok Sabha:
 - (a) The Constitution (Sixty-Sixth Amendment) Bill, 1990.
- (b) The Constitution (Sixty-Eighth Amendment) Bill, 1990.
- (c) Bill regarding Statehood of Delhi.
- (d) The National Commission for Women Bill, 1990.
- (e) The Prasar Bharati (Broadcasting Corporation of India) Bill, 1989.
- (f) The Introl Bill 1980